The Working Journalists and Other Newspaper Employees (Condition of Service) and Miscellaneous Provisions (Delhi Amendment) Act, 2015

Act 4 of 2018

Keyword(s):
Newspaper Employees, Contractual Employee, Employer
GOVERNMENT OF THE NATIONAL CAPITAL TERRITORY OF DELHI

विधि, न्याय एवं विधायी कार्य विभाग

अधिसूचना

दिल्ली, 7 मई, 2018

सं. 102] दिल्ली, मंगलवार, मई 8, 2018/वैसाख 18, 1940 [ ग.ग.ग.कें.बि. सं. 516
No. 102] DELHI, TUESDAY, MAY 8, 2018/VAISAKHA 18, 1940 [N.C.T.D. No. 516

भाग—IV
PART—IV

राष्ट्रीय राजधानी राज्य क्षेत्र, दिल्ली सरकार

GOVERNMENT OF THE NATIONAL CAPITAL TERRITORY OF DELHI

विधि, न्याय एवं विधायी कार्य विभाग

अधिसूचना

दिल्ली, 7 मई, 2018

सं. 14(35)/एल—2015/cons2law/36-45.—राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधानसभा के
निम्नलिखित अधिनियम ने राष्ट्रपति की सहमति दिनांक 17 अप्रैल, 2018 को प्राप्त कर ली है और इसे जन साधारण की जानकारी के लिए प्रकाशित किया जाता है—:

"कार्यरत पत्रकार एवं अन्य समाचार पत्र कर्मचारी (सेवा की शर्तें) और विधि
उपबन्ध (दिल्ली संशोधन) अधिनियम, 2015
(2018 का दिल्ली अधिनियम 04)

(03, दिसंबर 2015 को राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधानसभा द्वारा यथा पारित)

[17 अप्रैल, 2018]

एक विधेयक दिल्ली राष्ट्रीय राजधानी क्षेत्र के लिये इस के लागू होने में कार्यरत पत्रकार एवं अन्य समाचार पत्र कर्मचारी (सेवा की शर्तें) और विधि उपबन्ध अधिनियम, 1955 (1955 का 45) का पुन: संशोधन करने के लिए।
DEPARTMENT OF LAW, JUSTICE AND LEGISLATIVE AFFAIRS
NOTIFICATION

Delhi, the 7th May, 2018

No. F. 14(35)/LA-2015/cons2law/36-45.—The following Act of the Legislative Assembly of the National Capital Territory of Delhi received the assent of the President of India on the 17th April, 2018 and is hereby published for general information:-

“The Working Journalists and Other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions (Delhi Amendment) Act, 2015

(DELHI ACT 04 OF 2018)

(As passed by the Legislative Assembly of the National Capital Territory of Delhi on the 3rd December, 2015)

[17th April, 2018]
An Act further to amend the Working Journalists and Other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions Act, 1955 (45 of 1955) in its application to the National Capital Territory of Delhi.

Be it enacted by the Legislative Assembly of the National Capital territory of Delhi in the Sixty-sixth Year of the Republic of India as follows:-

1. **Short title, extent and Commencement:**-(1) This Act may be called The Working Journalists and Other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions (Delhi Amendment) Act, 2015.

(2) It shall extend to whole of the National Capital Territory of Delhi.

(3) It shall come into force from the date of its notification.

2. **Amendment of sub-section (c) of section 2 the Central Act No. 45 of 1955.-** After the words “other person employed”, the words “including contractual employees” shall be inserted.

3. **Amendment of section 13 of the Central Act No. 45 of 1955.-** After the words “every working journalist”, the words “including contractual employees” shall be inserted.

4. **Amendment of section 17 of Central Act No. 45 of 1955-** After sub-section(1) of the section 17 of the Central Act No. 45 of 1955, sub-section (1A) shall be inserted:–

“17(1A) Without prejudice to any other penalty to which the employer may be liable under this Act, the authority may direct the payment of compensation not exceeding five times of the amount of the wages due to the new paper employee.”.

5. **Amendment of sub-section(1) the section 18 of the Central Act No. 45 of 1955.-** In sub-section (1) of the section 18 of the Central Act No. 45 of 1955, for the words “fine which may extend to two hundred rupees.”, shall be substituted by the words “imprisonment of either description which may extend to six months, or fine which may extend to 5,000 rupees or with both : Provided that in the case of non-payment of the due wages to an employee, the employer shall be punishable with imprisonment of either description which may extend to six months, or fine which may extend up to two hundred rupees per employee per day or with both, till the offence is continued.”.

6. **Amendment of sub-section (1A) of section 18 of the Central Act No. 45 of 1955. –** In sub-section (1A) of the section 18 of the Central Act No. 45 of 1955, for the words “punishable with fine which may extend to five hundred rupee.”, shall be substituted by the words “punishable with imprisonment of either description for a term which may extend to one year, and shall also be liable to fine which may extend to 10,000 rupees : Provided that in the case of non-payment of the due wages to an employee, the employer shall be punishable with imprisonment of either description which may extend to one year, or fine which may extend up to one thousand rupees per employee per day or with both till the offence is continued.”

ANOOP KUMAR MENDIRATTA, Principal. Secy.